## Karol Bagh Zone of Dolhi Municipal Corporation

5514. SHRI H. K. L. BHAGAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the CBI has filed prosecutions in regard to some offences committed in the Karol Bagh Zone of the Delhi Municipal Corporation; and
  - (b) if so, the gist of the Report?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). On the basis of the investi gations conducted by the CBI complaint has been filed for the pro: ecution of Shri Bhushan Prakash under Section 182/420 IPC on 12-11-74 in the Court of the Chief Metropolitan Magistrate, Delhi. Shri Bhushan Prakash, son-in-law of Shri J. R. Saini. Executive Engineer, MCD, had cheated the Municipal Corporation in obtairing Registration as a contractor durms 1971, by wilfully suppressing the fact of his relationship with Shri I. R. Saini. who was working Assistant Engineer in the Corporation at that time and which fact would have rendered him ineligible for the registration obtained.

Setting up of a Factory to manufacture Aluminium Floride near Madural

5516. SHRI 'S A. MURJGANAN-THAM:

## SHRIMATI PARVATHI KRISHNAN:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the State Government of Tamil Nadu has approached the Central Government for permission to have collaboration with a foreign firm to set up a factory at a cost of Rs. 50 lakes to manufacture Aluminium fioride near Madural;

- (h) if so, the facts thereof; and
- (c) how long it will take for Government to decide the issue?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA); (a) to (c). Messrs. Tamil Nadu Flouorine and Allied Chemicals Limited, an undertaking of the State Government of Tamil Nadu submitted a proposal for foreign collaboration for the manufacture of Aluminium Floride. Government's approval has since been conveyed to the firm.

## Uplifting of Coir Industry

5517. SHRI C. JANARDHANAN: Will the Minister of INDUSTRY AND CIVII. SUPPLIES be pleased to state:

- (a) whether the Chairman of the Coir Board has suggested certain remedial measures for uplifting the Coir Industry; and
- (b) if so, the facts and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) and (b). The Coir Board requested Government to take appropriate action on the following resolution adopted by the Board at its meeting held on 19-10-1974.

"Recognising the shortage of Corfibre that has progressively risen during the past few months, the CorBoard resolved to recommend to the State and Central Government four steps to be taken up immediately for solving the present crisis is (in coir industry, in Kerala state)—

 Temporary removal of the ban on the husks beating machine and relaxation of the Husk Control order in relation to the movement of husks.